

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR

Original Application No. 244 of 2003

Jabalpur this the 18th day of August, 2004

CORAM

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. A.K. Bhatnagar, Member(J)

Chandulal Kori(25/mm 686), Son of Shri Jhunna Kori,
aged about 43 years, Working as Turner(skilled) at
Ordnance Factory, KATNI(M.P.).

Applicant

By Advocates Km. Malti Dadariya
through Shri Anand Dadariya

Versus

1. Union of India through Secretary, Ministry of Defence, Mantralaya, New Delhi.
2. Chairman, Ordnance Factory Board, A.K. Bose Road, Kolkata(W.B.)
3. General Manager, Ordnance Factory, Katni(M.P.)
4. Shri Mangru(13/TR/0621) Working As Turner(HS-II)
Ordnance Factory, Katni(M.P.)

Respondents

By Advocate Shri S.A. Dharmadhikari

O R D E R (Oral)

By Hon'ble Mr. M.P. Singh, V.C.

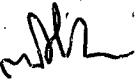
Learned counsel for the applicant has drawn our attention to a letter dated 08.08.2001(annexure A-4) wherein the applicant has been shown to have been promoted as Turner w.e.f. 18.05.1985 whereas the private respondent no.4 has been shown to have been promoted w.e.f. 01.01.1986. Learned counsel for the applicant has contended that as the applicant has been promoted before the private respondent no.4, he is senior to

Shri Mangru-private respondent no.4. Therefore, he is required to be considered for next promotion i.e. H.S.Gr.II earlier to private respondent no.4 but, the respondents have already promoted Shri Mangru as H.S. Gr.II, ignoring the claim of the applicant.

2. On the other hand learned counsel for the respondents stated that matter is under consideration and now that has been forwarded to the next higher authority i.e. Ordnance Factory Board, Kolkata. Since the matter with regard to the grievance of the applicant is under consideration, we have no option but to direct the respondents to finalise the matter regarding promotion of the applicant as H.S. Gr.II expeditiously.

3. In view of the above facts and circumstances, we direct the respondents to take a final decision in the matter of the applicant within a period of 4 months from the date of receipt of a copy of this order and inform the applicant accordingly. The O.A. stands disposed of in the above terms. No order as to cost.


(A.K. Bhatnagar)
Judicial Member


(M.P. Singh)
Vice Chairman

/M.M./